

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 656/TT/2020

Date: 23.07.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: **Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for the transmission asset - 1X500 MVA 400/220 kV ICTs along with the associated bays at Tumkur (Pavagada) Substation under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A) in the Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 6.8.2021:

2. Clarify/submit the following information:

- a) Copy of Investment approval.
- b) Cash IDC discharge statement for the instant asset covered in the instant petition in Excel format.
- c) Form-12A and Form-13.
- d) Difference between amount of loan mentioned in IDC Discharge statement and Form 6 and Form 9C.
- e) Reasons for praying for additional RoE in the 2014-19 tariff period.

- f) Package-wise and vendor-wise details of the ACE claimed in 2019-24 for the instant asset covered in the instant petition.
 - g) The admitted capital cost as on COD is ₹2608.40 lakh while the claimed capital cost is ₹2897.88 lakh. Provide justification.
 - h) Provide grant letter issued by the competent authority.
 - i) Details of the grant received till date along with the date of receipt of various tranches.
 - j) Liability flow statement for all the assets as per the format provided in Annexure-I.
3. Confirm that all the instant assets are currently in use.
 4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 5. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										
Asset-II	Party - A										
Asset-II	Party - B										
...	...										

[#] TL/SS/Communication Systems etc.

